

R.O.C.NO.23991-C/2020/C3



NOTIFICATION

On the directions of Hon'ble the Chief Justice, it is notified that due to the upward surge of COVID-19 cases in the State of Tamil Nadu, the existing arrangement of physical hearing of limited number of cases fixed by the Hon'ble Benches in the afternoons, along with virtual and hybrid hearings as is now in vogue, will continue until further orders.

It is also notified that the present system of filing of case papers, copy applications, returning/re-presenting the case papers and receiving the order copies in the Principal Seat at Madras only by physical mode through the respective counters provided inside the South Gate (Gate No.7), will also continue until further orders.

It is further notified that from 22.03.2021 (Monday) odd number Law Chambers will be opened on Mondays, Wednesdays, and Fridays, and even number Law Chambers will be opened on Tuesdays, Thursdays and Saturdays.

Advocates, Advocate Clerks, Parties-in-person and Litigants are required to strictly follow the COVID-19 protocols, such as wearing of face mask, maintaining social distance, etc. in the work place.

HIGH COURT, MADRAS
DATED: 18.03.2021

Sd./-C.Kumarappan
REGISTRAR GENERAL